

"That leave be granted to introduce a Bill to provide for a comprehensive crop insurance scheme and for matters connected therewith."

The motion was adopted.

SHRIMATI USHA CHOUDHARI :
Sir, I introduce the Bill.

15-05 hrs.

CONSTITUTION (AMENDMENT)
BILL

(Amendment of Eighth Schedule)

[English]

PROF. NARAIN CHAND
PARASHAR (Hamirpur) : Sir, I beg to
move for leave to introduce a Bill further
to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The
question is :

"That leave be granted to
introduce a Bill further to amend the
Constitution of India."

The motion was adopted.

PROF. NARAIN CHAND
PARASHAR : Sir, I introduce the Bill.

BEEDI AND CIGAR WORKERS
(CONDITIONS OF EMPLOYMENT)
AMENDMENT BILL, 1985—*CONTD.*

[English]

MR. DEPUTY SPEAKER : We
shall now take up further consideration of
the motion moved by Shri Ajit Kumar
Saha on the 14th April, 1986.

Shri Hafiz Mohd. Siddiq may speak
now.

[Translation]

SHRI HAFIZ MOHD. SIDDIQ
(Moradabad) : Mr. Deputy-Speaker, Sir,

I am grateful to you for providing me an opportunity to speak on this Bill. It has been introduced for the welfare of the Beedi workers. I think that Beedi Industry in India is the only industry where the poor labourers can get employment very easily. It is spread throughout the country and the poor farmers, the unemployed people and women are engaged in this industry because employment is easily available there. I observe that wherever the beedi industry is located, it provides livelihood to the poor but these workers are also facing certain difficulties and problems. It is the duty of our Government to remove their difficulties and problems.

In the rural areas where beedis are manufactured, the poor labourers are exploited by the contractors and manufacturers and they do not get even the minimum wages. Therefore I would like to stress the need of a legislation to check such exploitation by the contractors and Manufacturers and to ensure payment of minimum wages to the workers. The poor workers work from the morning till evening in the factory to feed the irchildren. The toilet and bathroom facilities should be provided to them at their working places so that after the day's work they may take bath before leaving the factory and attend to their domestic chores. I want that law should be enacted to ensure that the wages settled between the workers and the contractors are paid to them. The labourers do not get their full wages. It is possible only if our Labour Inspectors go there and check them. If the Labour Inspector perform their duties, honestly I think the labourers would get their full wages.

Similarly, there provident fund case is also under the consideration of the Government. Provident Fund Facility should be provided to them because it is also a small scale industry and is spread all over the country like the Cotton Industry. The Government wants to help the poor, but the benefits do not reach them. Therefore, I would like to suggest that provident fund should form part of their wages and only then it will benefit the Beedi Workers. Whatever benefits Government wants to